

**Central Administrative Tribunal
Principal Bench**

**CP No. 448/2018
in
OA No.3387/2015**

New Delhi this the 27th day of July, 2018

**Hon'ble Ms. Nita Chowdhury, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)**

Sunita Kumari, PRT,
Roll No.351020153,
Aged about 41 years,
W/o Dr. Arvind Kumar,
R/o Nirwana Netralaya, Athkhambhawa,
Near Sai Baba Mandir, Mata Tara Chandi Road,
Sasaram, Distt. Rohtas-821115, Bihar - Applicant

(By Advocate: Mrs. Priyanka Bhardwaj for Shri M.K. Bhardwaj)

Versus

1. Sh. Santosh Kumar Mall,
Kendriya Vidyalaya Sangathan,
Through its Commissioner,
18, Institutional Area,
Shaheed Jeet Singh Marg,
New Delhi
2. Sh. Santosh Mirdha,
Dy. Commissioner,
Kendriya Vidyalaya Sangathan,
Delhi Region,
Old JNU Campus,
Baba Gangnath Marg,
Near Ber Sarai, New Mehrauli Road,
New Delhi-110067 - Respondents

ORDER (ORAL)

Ms. Nita Chowdhury, Member (A) :-

It is the case of the applicant that order passed by this Tribunal has not been complied with. We do not find any time limit

having been prescribed in this matter for disposal of the OA, especially, in view of the fact that there is also an issue of amendment of Recruitment Rules in this matter. Hence, the applicant is directed to wait for the respondents to dispose of the matter. He may file, if necessary, the CP after the expiry of one year. Accordingly, the CP is disposed of at this stage.

(S.N. Terdal)
Member (J)

(Nita Chowdhury)
Member (A)

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